



2026:AHC:4810

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - B No. - 5141 of 2025

Nanhaku And 4 Others

.....Petitioner(s)

Versus

State Of U.P And 3 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Siddharth Rai
Counsel for Respondent(s)	:	C.S.C.

Court No. - 54

HON'BLE DINESH PATHAK, J.

1. Heard learned counsel for the petitioners, learned Standing Counsel and perused the record.

2. The petitioners have invoked the extraordinary jurisdiction of this Court under Article 226 of the Constitution of India, inter alia, with the following prayer:-

"(I) Issue a writ or order or direction in the nature of mandamus directing the respondent no. 2 to decide the Case No. RST/0344/2025, Computerized Case No. 202554147000000344 (Ramnaresh Vs. Nanhaku), under Section 48(3) of U.P. Consolidation of Holdings Act, within stipulated period as may be fixed by this Hon'ble Court."

3. It is submitted by the learned counsel for the petitioners that the aforementioned matter is pending since the date of its filing and no appropriate steps have been taken to decide the same expeditiously.

4. Learned Standing Counsel has no objection, in case, a direction is issued for early disposal of the aforementioned matter.

5. In this conspectus, as above, no useful purpose would be served to keep this matter pending, therefore, this Court deems it appropriate to finally dispose of the present writ petition, without making any observation on the merits of the case as mentioned in the present writ petition, with a direction to Deputy Director of Consolidation (respondent No. 2), before whom the aforementioned matter is pending disposal, to decide the same expeditiously, preferably, within a period of six months from the date of receipt of a certified copy of this order.

6. It is expected that it should be decided by a reasoned and speaking order, in accordance with law, after affording opportunity of hearing to the parties concerned without granting unnecessary adjournments to either of the parties.

7. With the aforesaid direction, present writ petition is **disposed of**.

(Dinesh Pathak,J.)

January 8, 2026
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